

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
IA-963/2022
IN
IB-85(ND)/2022

IN THE MATTER OF:

M/s. Seimens Financial Services Pvt. Ltd. Petitioner/Applicant
Vs.
Chandresh Jajoo Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the PG : Mr. Vikas Dutta, Mr. Siddharth Silwal, Ms. Shivani
Sharma, Advs.
For the RP : Mr. Samar Vijay Singh, Mr. Prashant Sharma, Advs.,
Mr. Amit Ojha, RP in person

ORDER

IA-963/2022

In view of the order dated 20.03.2024, the matter adjourned
to **25.04.2024** along with IB-378(PB)/2021.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay